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## (2019) 09 CHH CK 0029

## **Chhattisgarh High Court**

Case No: Writ Petition (S) No. 6997 Of 2019

Moti Ram Dansena APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Sept. 3, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Dhaniram Patel, Ashutosh Mishra

Final Decision: Disposed Of

## **Judgement**

## P. Sam Koshy. J

1. The challenge in the present Writ Petition is to the order Annexure P/1 dated 22.08.2019 whereby the services of the petitioner has been

transferred from Raigarh to Mungeli

- 2. The contention of the petitioner is that he is substantively appointed as a Lecturer in Commerce subject and vide the impugned order the petitioner
- is being sent to High School, where commerce subject is not available firstly. Secondly, he is being sent against 'History' subject which is not the
- subject in which the petitioner has been appointed and nor is the petitioner competent to teach 'History' subject.
- 3. Given the aforesaid facts, let petitioner make a detailed representation to the respondent No. 1 in this regard within a period of 10 days from today
- and on receipt of such representation respondent No. 1 shall decide the same within a period of 45 days.
- 4. Till the representation of the petitioner is decided, the effect and operation of the impugned order Annexure P-1 shall remain stayed so far as

petitioner is concerned.

5. With the aforesaid observations, the writ petition stands disposed of.